



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1284/95

Date of Order: 27-2-96

Between:

C.Govinda Reddy.

... Applicant

and

1. The Principal Accountant General Audit-I
A.P. Hyderabad.
2. The Accountant General (Audit-II) A.P.
Hyderabad.
3. The Comptroller and Auditor General of India,
New Delhi.
4. The Secretary, Dept.of Personnel and Training,
Ministry of Personnel, P.G.& Pensions
Govt.of India, New Delhi.

Respondents.

For the Applicant. :- Mr. P.V.P.Mruthyunjaya Rao, Advocate

For the Respondents: Mr. G.Parameswar Rao, SC for AG.
~~XXXXXXXXXXXX~~

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

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OA.1284/95

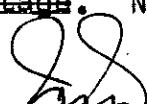
Judgement

Heard Sri P.V.P. Mruthyunjaya Rao, learned counsel for the petitioner, and Sri G. Parameswara Rao, learned counsel for the respondents.

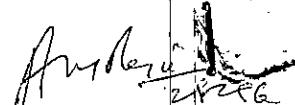
2. It is submitted ~~for~~ ^{by} the learned counsel for the respondents that necessary orders have since been issued sanctioning two advance increments to the petitioner, as has also ~~been~~ prayed for in this OA. In this connection a letter from AG(Audit-I), AP, was also ~~shown~~ produced on behalf of the Department.

3. In view of the fact that ~~the~~ necessary relief has already been extended no further orders are necessary, ~~at this stage~~. Learned counsel for the petitioner may confirm from his party if he ^{has} received the amount sanctioned to him.

4. ^{Thus} the OA is disposed of ~~at this stage~~. No costs.


(H. Rajendra Prasad)
Member (Admn)

Dated : February 27, 96
Dictated in the Open Court


Deputy Registrar (J)CC

To

1. The Principal Accountant General Audit-I, A.P.Hyderabad.
2. The Accountant General (Audit-II) A.P.Hyderabad.
3. The Comptroller and Auditor General of India, New Delhi.
4. The Secretary, Dept. of Personnel and Training, Ministry of Personnel, P.G. & Pensions, Govt. of India, New Delhi.
5. One copy to Mr.P.V.P.Mruthyunjaya Rao, Advocate, CAT.Hyd.
6. One copy to Mr.G.Parameswar Rao, SC for AG CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

10/10/96

I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND
THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 27- 2-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 1284/95

T.A.No. (w.p.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

